

(3)

CENTRAL ADMINISTRATIVE TRIBUNAL  
BOMBAY BENCH

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Original Application No: 42/90

XXXXXX XXXXXXXX XXXXXXXX

DATE OF DECISION: 6.6.1994.

M.G. Chithrangadan Petitioner

In person. Advocate for the Petitioners

Versus

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Union of India & Another Respondent

Mr. Karkera for Mr. P.M. Pradhan Advocate for the Respondent(s)

CORAM :

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The Hon'ble Shri N.K. VERMA, MEMBER (A)

The Hon'ble Shri

1. To be referred to the Reporter or not? W
2. Whether it needs to be circulated to other Benches of the Tribunal? W

N.K. Verma  
( N.K. VERMA  
MEMBER (A). )

(8)

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL  
BOMBAY BENCH, BOMBAY

O.A.42/90.

M.G. Chithrangadan

.. Applicant.

V/s.

Union of India & Another

.. Respondents.

Coram : Hon'ble Shri N.K. Verma, Member (Admv.)

Appearances:

1. Applicant in person.
2. Mr. Karkera for Mr. P.M. Pradhan, Counsel for Respondents.

ORAL JUDGMENT :

Dated : 6.6.1994.

( Per : Hon'ble Shri N.K. Verma, Member (A) )

The applicant in person submitted that his child was sent to his native place Pathanamthitta in Kerala, where schooling facility for teaching Malayalam as the second language is available. He also stated that no such schooling facilities are available in Jogeshwari where he was stationed. Shri Karkera on behalf of the Respondents argued that there are number of Malayalam Schools in Bombay but he could not specify which were these schools where the medium of instruction was Malayalam only. In this uncertain condition it cannot be established that applicant had wilfully sent his child to Kerala for undertaking studies, away from the place of his posting. As per Children Education Allowance Rules, a parent can send a child away from the station of his posting if a school of the requisite standard is not available at such station. The Respondents have failed to establish that schools of requisite standard in Malayalam medium of